

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 202 of 2014 &
IA-318 of 2014

Dated: 22nd August, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)
Versus

Chhattisgarh State Electricity Regulatory ... Respondent(s)
Commission & Anr.

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s): Mr. Raunak Jain for R.2
Mr. C.K. Rai for R.1

ORDER

Admit. Issue notice in the Appeal as well as in I.A. no. 318 of 2014. Mr. Raunak Jain takes notice on behalf of Respondent No.2 and seeks some time to file the reply. Notice to be issued to the Respondent No.1 returnable on 24.09.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **24.09.2014**. In the meantime, the learned counsel for the Respondent No.2 is directed to file the reply on or before 19.09.2014 after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js